

Doordarshan to promote the production of these programmes within the country.

[*English*]

Plans Made by State Tourism Development Corporations to Promote Tourism

10480. SHRI GUMAN MAL LODHA: Will the Minister of TOURISM be pleased to state:

(a) whether there is any proposal to illuminate historical monuments to promote tourism during 1990-91;

(b) whether the State Tourism Development Corporation has sent such plans to union Government for financial assistance and approval; and

(c) if so, the State-wise details thereof and action being taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c). The development of tourism is primarily the responsibility of the State Governments Union Territories. However the Central Department of Tourism provides financial assistance to the State Governments/Union Territories for strengthening tourism infrastructure in country including floodlighting of monuments of tourist importance. This financial assistance is considered bases on the specific proposals of the State Government/Union Territories, their merit, inter-se priorities and availability of funds.

[*Translation*]

Seminar on Autonomy for Electronic Media

10481. SHRI MADHAVRAO SCINDIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a seminar on autonomy for electronic media was held at Hyderabad in the second week of January this Year;

(b) if so, the main observations and suggestions made therein; and

(c) Government's reaction thereto?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) A colloquium on Prasar Bharati Bill has been held by Prakasam Institute of Development Studies and Indian Institute of Management and Commerce at Hyderabad on 16.1.1990.

(b) The gist of conclusions and recommendations made at this Colloquium is given below.

(c) The suggestions made have been considered while finalising arrangements to the Prasar Bharati Bill which has been brought for consideration of this House.

STATEMENT

Gist of Conclusions and recommendations Made on The Colloquium Held by Prakasam Institute of Development Studies and India Institute of Management and Commerce at Hyderabad on 16.1.1990

The colloquium welcomed the initiative taken by the Government to give autonomy to the electronic media and expressed appreciation of the manner in which the draft bill has been placed before the public for debate and for making suggestions for improvement. The colloquium noted with satisfaction the intention behind the establishment of the Corporation mentioned in the Statement of objects and Reasons attached to the Bill. The colloquium made

various suggestions such as it is necessary to distinguish between the functions of higher policy making and management of regular operations at the highest policy making level there should be a Board of Trustees rather than a Board of Governors and for management of regular operations there should be a separate Board of Management; the Committee for recommending the names of Chairman and other Governors may constitute the President's nominee. Leader of the Opposition and Lok Pal while Chairman of the Press Council may be designated as the convener of the Committee; emoluments/allowances payable to Chairman and other Trustees may be laid down in the law; removal of Chairman and Chairmen on the grounds of insolvency, concurrent paid employment outside the Corporation and infirmity of body or mind should be considered; intend of the present lengthy list of objectives it may be sufficient to lay down that while informing educating and entertaining the public, the Corporation should keep in mind the Fundamental Rights, Fundamental Duties and Directive Principles laid down in the Constitution of India; to maintain the present level of activities should be guaranteed and to meet the requirements of diverse languages and culture, Regional Boards of Trustees may also be set up.

[English]

Credit Deposit Ratio in Punjab

10482. SHRI BABA SUCHA SINGH:
SHRI S. ATINDER PAL
SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the total amount of deposits in all the

nationalised banks branches in Punjab during last three years;

(b) the amount of loans advanced by such branches in Punjab during the above period;

(c) whether the credit-deposit ratio in Punjab is below all India average;

(d) if so, the reasons therefor; and

(e) the action proposed to be taken by Union Government to increase the credit deposit ratio in the State?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The aggregate deposit and gross bank credit in Punjab in respect of public sector banks in the last three years are as follows:-

	<i>(Rs. in crores)</i>	
	<i>Deposit</i>	<i>Credit</i>
	1	2
December 1987	6238	2695
December 1988	7540	3094
December 1989	8226	3660

(c) to (e) . The Credit: Deposit Ratio in Punjab is 44.5% and is below the all India average credit deposit ratio deposit ratio of 62.84%. However, the C:D ratio is not the sole indicator for judging the economic development of a particular region. The comparatively low C:D ratio in Punjab can be attributed to the preponderance of agricultural sector, the strong presence of cooperatives in the State, and higher bank deposits. In order to help trade and industry in Punjab to overcome their difficulties, the banks have been instructed from time to time to grant